

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 305
IB-418/ND/2022
New IA-1721/2024

IN THE MATTER OF:

Karur Vysya Bank

...

Applicant

Versus

Mr. Sumit Goyal

...

Respondent

Under Section: 95 of IBC, 2016

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Mr. Kunwarpreet Singh, PCS for RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1721/2024: For the reasons stated therein, **IA is allowed** and the Status Report sought to be filed in compliance of order dated 23.04.2024 is kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)